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NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 05/07/2017 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL
SHRI S. VIJAYARAGHAVAN, MEMBER-TECHNICAL

APPLICATION NUMBER :
PETITION NUMBER : TCP/249/ (IB)/2017
NAME OF THE PETITIONER(S) : ESYS INFORMATION TECHNOLOGIES PVT LTD
NAME OF THE RESPONDENT(S) : TELEDATA INFORMATICS LTD
UNDER SECTION : 433 (e)(f)

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

1.	H. Karthik Seshadri	Counsel for Respondent	MF.
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ORDER

Counsel for the Petitioner present. Counsel for Respondent present and submitted a copy of the order dated 08.06.2014 that came to be passed by the Hon'ble High Court of Madras in Company Petition No.274/2010 titled *Canara Bank vs Agnate Education Ltd.* The Hon'ble High Court of Madras is already seized of the matter. We believe that the matter has inadvertently been transferred from the Hon'ble High Court of Madras to this Bench. Therefore, we direct the Registry of this Bench to send the matter back to the Registry of the Hon'ble High Court of Madras for taking necessary action at their end.

S. Vijayaraghavan
(S. VIJAYARAGHAVAN)
MEMBER (TECHNICAL)

(CH. MOHD SHARIEF TARIQ)
MEMBER (JUDICIAL)